

Warrant of possession under Order XXI Rules 95 and 96 of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY ORDINARY
ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To :

The Sheriff of Bombay.

Whereas under an order of sale made in the above suit on the day of 19 , the property in the schedule hereto annexed was sold by and a certificate in respect thereof has been granted under Order 21, Rule 94 of the Code of Civil Procedure to the purchaser thereof; and whereas lot No. is in the occupancy of (the judgment-debtor or some person on his behalf or of some person claiming under a title created by the said judgment-debtor subsequently to the attachment of such property, as the case may be); and whereas lot No. is in the occupancy of, who is entitled to occupy the same;

This is therefore to command you to put the said purchaser or any person he may appoint in possession of so much of the said property as is in the possession of the said judgment-debtor (or etc.) and if need be to remove any person who may refuse to vacate the same, and of so much of the said property as is in the occupancy of any person entitled to occupy the same, by affixing a copy of the said certificate of sale in some conspicuous place on the property and proclaiming to the said occupant, by beat of drum or in such other mode as may be customary, at some convenient place near the said property, that the interest of the said judgment-debtor has been transferred to the said purchase And this is lastly to command you that you return this warrant on or before day of 19 , with an endorsement certifying the date on and the manner in which it has been executed or the reason why it has not been executed.

Witness Chief Justice at
Bombay aforesaid, this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for

SCHEDULE